(b) Based on the geology of Bailadila Deposit No/. 14, and specifications ia-the contracts for export of iron ove, certain ore types and qualities are selected in a predetermined manner for mining and treatment in the Ore Preparation.piant. Partial blending also t place in the wagon loading and port stockpili Afi'-r the above processing, the quality of lump' ore. expected is of 65% Fe and as such, ihe question of furlher blending with lower grade which is not available al this deposit, does not arise.]

#### ACCIDENTS IN MINES,

140. SHRI KALYAN ROY: WiH ihe Minister of LABOUR AND REHABILITA-TION be pleased iu state:

- (a) whelher the numlber of accidents tn coal and non-coal mines have declined, and if so, ihe number of persons killed and seriously injured iii stub accidents in mines in 1969, 1970 and 1971;
- .(bi what steps Government propose to take to strengthen the Department of the Director General of Mines Safely to reduce (he number of accidents;
- . (e) whelher the scheme of Workmen's Inspectors to inspect the mines on behalf of the miners have been implemented; and
- .(d),if not, the reasons therefor and by when the scheme is likely to be implemented?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADIL-KAR): (a) The information is given in the

Table below :	a = 2.00 1.00 − 1.00	1969	1970	1971
Fatal accidents		-		
Coal accidents		211	194	199
No. killed	Υ	232	212	231
Non-coal Accidents		78	59	66
No. killed	,	89	67	74
Serious accidents				
Goal accidents	***	1,650	2	1415
No injured	~ . • •	1,717	1,625	1489
Non-coal accidents	, ,	861	787	812
No. injured		896	800	830
and the second second second second	e Transition		25. T	

y (b) Proposals for strengthening the Directorate General of Mines Safety are under consideratian.

(c) No.

IF (d) Action is in hand to amend Mines Act, 1952 for the purpose.

## EMPLOYMENT IN ORGANISED AND UNORGANISED INDUSTRIAL SECTORS

to Oju-siions

- 141 SHRI BABUBHAI M CHINAI · Will the Minister of LABOUR AND REHABILITATION be pleased to stat.
- (a) what was the strength, of employment in organised and unorganised industrial sectors in 1970 and the respective wage bills; and
- (b) what is the minimum and the Maximum wage drawn by ! ndusiria! Labour, per month ?
- MINIS I ER OF LABOUR AND REHABILITATION (SHRI R. K. KHADIL-KAR): (a) According to the information ted under ihe Employment Market Information Programme of the Directorate General of Employment Mid Training, the employment in organised sector' stood at about 17 millions as on 3is. March, 1970. Information about the unorganised sector and the total wage bill is not available.
- (b) The wages differ from industry to industry and from area to area. Further, there are differentials based on skill etc. The Labour Bureau attempts io report all major wage fixations in its monthly publication the Tndian Labour Journal'.

#### U. S. NAVAL BASE IN PERSIAN GL'LF

\* 142. SHRI S. G. SARDESAI : SHRI M. V. BHADRAM: SHRI BHUPESH GUPTA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government are aware of the reports of the Government of U. S. A.'s move to set up naval bases in the Persian Gulf islands or the Indian Ocean
  - (D) if SO, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir. Government is aware that the United States has obtained base facilities at Bahrain in the Persian Gulf. Government is also aware of the facilities io ihe U.S. Fleet in the island of Diego Garcia as well as the visit of the Seventh Pacific Fleet into the Indian Ocean.

(b) Government policy on the subject has been already indicated in the President's Address to this Session of Parliament. The presence and operation of the fleets of major powerts in the Indian Ocean will lead to tensiou

TIL ] English translations.

and rivalaries particularly detrimental to the interests of the littoral states. Government subscribed to the Lusaka Declaration and was one of the cosponsors of the U. N. General Assembly Resolution No. 2832 (XXVI) of 1st December, 1971, calling on all powers Io maintain the Indian Ocean area as a zone of peace.

# यद्ध विराम संकल्प पर राष्ट्र संघ में मतदान का प्रयोग

143. श्री लाल आडवाणी:

श्री जगदीश प्रसाद माथर :

श्री दत्तीपन्त ठेंगड़ी :

श्री ना० कृ० शेजवलकरः

श्री प्रेम मनोहर :

डा० भाई महावीर:

श्री मान सिंह वर्मा :

श्री डाह्याभाई व० पटेल :

क्या विदेश मन्त्री यह बताने की कृपा करेंगे कि:

- (क) भारत-पाक युद्ध-विराम प्रस्ताव पर संयुक्त राष्ट्र संघ में किन देशों ने भारत के पक्ष में और किन देशों ने भारत के विरोध में मतदान किया था और कौन-कौन से देश तटस्थ रहे थे;
- (ख) आक्रामक पाकिस्तान को सक्रिय समर्थन किन-किन देशों ने दिया था और क्या उन देशों के प्रति भारत की विदेश नीति का पुनरी-क्षण किया जा रहा है ; और
  - (ग) यदि हां, तो उसका ब्यौरा क्या है?

### V'OTE IN U. N. O. ON CEASEFIRE RESOLUTION

143. SHRLLAL K. ADVANI: SHRI JAGDISH PRASAD MATHUR: SHRI D. THENGARI: SHRI N. K. SHEJWALKAR: SHRI PREM MANOHAR · DR BHAI MAHAVIR · SHRI MAN SINGH VARMA: SHRI DAHYABHAI V. PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the names of the countries which cast their votes for or against India or abstained on the resolution seeking Indo-Pak ceasefire in the United Nations Organisation;
  - •f[ ] English translation.

(b) the names of the countries which gave active support to the aggressor Pakistan and whether India's foreign policy is being reviewed in regard to those countries; and

io Questions

(c) if so, what are the details thereof.]

विदेश मन्त्रालय में उपमन्त्री (श्री सुरेन्द्र पाल सिंह ): (क) से (ग) भारत-पाक संघर्ष के दौरान युद्ध-विराम संबंधी जो प्रस्ताव महासभा ने पास किया था उसके पक्ष में 104 मत आए थे और विपक्ष में 11; 10 देशों ने मतदान नहीं किया था और 6 देशों ने मतदान में हिस्सा ही नहीं लिया था :

> विपक्ष में : भारत, सोवियत समाज-वादी गणतंत्र संघ, बायस्रोरशा एस० एस० आर०, चेकोस्लोवाकिया, क्यूबा, बल्गारिया, मुटान, हंगरी, पोलेंड, युक्राइन एस एस आर और मंगोलिया।

> मतदान न करने बाले देश: अफगा-निस्तान, चिली, डेनमार्क, फ्रांस, मलावी. नेपाल, ओमान, सेनेगल, सिंगापुर और युनाईटेड किंगडम ।

> मतदान में हिस्सा न लेने वाले देश : वर्मा, इक्वीटोरियल गिनी, लेसीथा, माल्दीव, गिनी और मारीशस।

इस प्रस्ताव के पक्ष में भारी बहुमत वस्तुत: भारत विरोधी मत का प्रतीक नहीं हैं बल्कि अधिकांस सरकारों की इस मनोवृत्ति का सचक है कि जब कहीं कोई लड़ाई छिड़ जाती है तो वे युद्ध-विराम और सैनिकों की वापसी के आम फारमूले को स्वीकार कर लेना चाहते हैं। बहर-हाल, इसमें स्थिति के मूल कारण को अनदेखा किया गया था।

21 दिसम्बर, 1971 के सुरक्षा परिषद के प्रस्ताव के संदर्भ में संयुक्त राष्ट्र महासभा के मतदान का महत्व कम हो गया है। इसके अति-रिक्त अंतर्राष्ट्रीय समुदाय विद्यमान यथार्थ को और माननीय स्वाधीनता और संयुक्त राष्ट्र चार्टर के सिद्धांतों की रक्षा में भारत ने जो कार्रवाई की है, उसे अधिकाधिक स्वीकार कर रहा है। इन परिस्थितियों में, उन देशों का नाम बताना मुनासिब नहीं होगा जिन्होंने पाकिस्तान को सक्रिय सहायता दी है। बहरहाल, भारत के लिए विशेष